

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 Of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF IMPACT METALS LIMITED

Sl.No.	PARTICULARS	DETAILS
1.	Name of the Corporate Debtor	Impact Metals Limited
2.	Date of Incorporation of Corporate Debtor	19 June 1979
3.	Authority under which corporate Debtor is incorporated/registered	ROC, Telangana – Hyderabad
4.	Corporate Identity No. Of Corporate Debtor	U21011TG1979PLC002475
5.	Address of the registered office and principal office (if any) of corporate debtor	Sy No: 296/7/4, IDA Bollaram Bollaram, Jinnaram Mandal, Bollaram, Telangana, India – 502325.
6.	Date of Closure of Insolvency Resolution Process	11 July 2024
7.	Liquidation commencement date of Corporate Debtor	12 July 2024 (Order uploaded on 15 July 2024)
8.	Name and registration number of the Insolvency professional acting as Liquidator	Vakiti Vineeth Reddy IBBI/IPA-002/IP-N01250/2022-2023/14240
9.	Address and email of the liquidator, as registered with the Board	Address: Flat No 301, Plot No 426, Radhamohan Enclave, Mathrusreenagar, Miyapur, Ranga Reddy District, Hyderabad, Telangana, 500049 Email: Vineethreddy.vakiti@gmail.com
10.	Address and email to be used for correspondence with the liquidator	Address: #8-2-684/11/8, 2 nd Floor, Kanaka Durga Temple Street, Bhawani Nagar, Road No. 12, Banjara Hills, Hyderabad -500034 Email: impact.cirp@gmail.com
11.	Last date of submission of claims	11 August 2024

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of **Impact Metals Limited** on **12 July 2024** (Order uploaded on 15 July 2024).

The stakeholders of **Impact Metals Limited** are hereby called upon to submit their claims with proof on or before **11 August 2024**, to the liquidator at the address mentioned against the item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 19 July 2024

Place: Hyderabad

-Sd-
Vakiti Vineeth Reddy
Liquidator of Impact Metals Limited

FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)</i>		
FOR THE ATTENTION OF THE STAKEHOLDERS OF IMPACT METALS LIMITED		
SR No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Impact Metals Limited
2.	Date of incorporation of corporate debtor	19 June 1979
3.	Authority under which corporate debtor is incorporated / registered	ROC Telangana, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011TG1979PLC002475
5.	Address of the registered office and principal office (if any) of corporate debtor	Sy.No. 296/7/4, IDA Bollaram, Bollaram, Jinjaram Mandal, Bollaram, Telangana, India, 500235
6.	Date of closure of Insolvency Resolution Process	11 July 2024
7.	Liquidation commencement date of corporate debtor	12 July 2024 (Order uploaded on 15 July 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Vakili Vineeth Reddy IBBI/IPA-002/IP-N01250/2022-2023/14240
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No 301, Plot No 426, Radhahamohan Enclave, Mathuraseenagar, Miyapur, Ranga Reddy District, Hyderabad, Telangana, 500049 Email: vineethreddy.vakili@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: #8-2-684/11/8, 2nd Floor, Kanaka Durga Temple Street, Bhavani Nagar, Road No 12, Banjara Hills, Hyderabad 500034 Email: impact_crp@gmail.com
11.	Last date for submission of claims	11 August 2024

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of **Impact Metals Limited** on **12 July 2024** (Order uploaded on 15 July 2024).

The stakeholders of **Impact Metals Limited** are hereby called upon to submit their claims with proof of or before **11 August 2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Vakili Vineeth Reddy
Liquidator of Impact Metals Limited

Date: 19 July 2024
Place: Hyderabad

 पंजाब नेशनल बैंक Punjab National Bank	
CIRCLE SASTRA, CIRCLE OFFICE-SECUNDERABAD SECOND FLOOR, MAHARSHI HOUSE, ROAD NO-3, BANJARA HILLS, HYDERABAD -500034) [PHONE NO.040-23147032, 23147052] [E-mail:-CS8313@PNB.CO.IN]	
CORRIGENDUM With reference to the SARFAESI auction notice published in newspapers FINANCIAL EXPRESS (HYDERABAD EDITION) and NAMASTE TELANGANA (KHAMMAM EDITION) on 23.06.2024, the respective borrowers and the general public are put to notice that the EMD amount in item no. 3 of Financial Express and item no.2 of Namaste Telangana in A/c of BAYANENI SRIDHAR is to be read as Rs.1,80,000/- instead of Rs.18,000/- Date: 18-07-2024 Place: Hyderabad Authorised Officer Punjab National Bank	
“IMPORTANT” Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals adverting in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.	

DALMIA BHARAT LIMITED (CIN No: L14200TN2013PLC112346) Regd. Office: Dalmiapuram - 621651, Distt. Tiruchirapalli (Tamil Nadu) Phone 91 11 23465100 Website: www.dalmiabharat.com Extract of the Unaudited Consolidated and Standalone Financial Results for the quarter ended 30th June, 2024				
Particulars	For the quarter ended			(Rs. Crore)
	30-06-24	31-03-24	30-06-23	31-03-24
	(Unaudited)	(Audited)	(Unaudited)	(Audited)
Consolidated financial results				
Total income from continuing operations	3,621	4,307	3,627	14,691
Profit before tax from continuing operations (after exceptional item & share of profit in joint venture)	194	352	185	1,070
Profit for the period/ year from continuing operations	145	320	144	854
Profit/ (loss) for the period/ year from discontinued operations	0	(0)	(0)	(1)
Net profit for the period/ year after tax (continuing and discontinued operations)	145	320	144	853
Net profit for the period/ year after tax and non controlling interest	141	315	130	826
Total comprehensive income/ (loss) for the period/ year [Comprising Profit for the period (after tax) and Other Comprehensive income (after tax)]	790	(183)	175	925
Paid-up equity share capital - Face Value Rs. 2/- each	38	38	37	38
Other equity				16,359
Earnings per share from continuing operations (not annualised for the quarter)				
Basic (In Rupees)	7.50	16.80	6.95	44.11
Diluted (In Rupees)	7.50	16.79	6.95	44.10
Earnings per share from discontinued operations (not annualised for the quarter)				
Basic (In Rupees)	0.02	(0.00)	(0.02)	(0.06)
Diluted (In Rupees)	0.02	(0.00)	(0.02)	(0.07)
Earnings per share from continuing and discontinued operations (not annualised for the quarter)				
Basic (In Rupees)	7.52	16.80	6.93	44.05
Diluted (In Rupees)	7.52	16.79	6.93	44.03
Standalone financial results				
Total income from operations	34	32	35	130
Other income	99	12	9	115
Profit before tax	101	17	10	123
Profit after tax	96	11	9	112

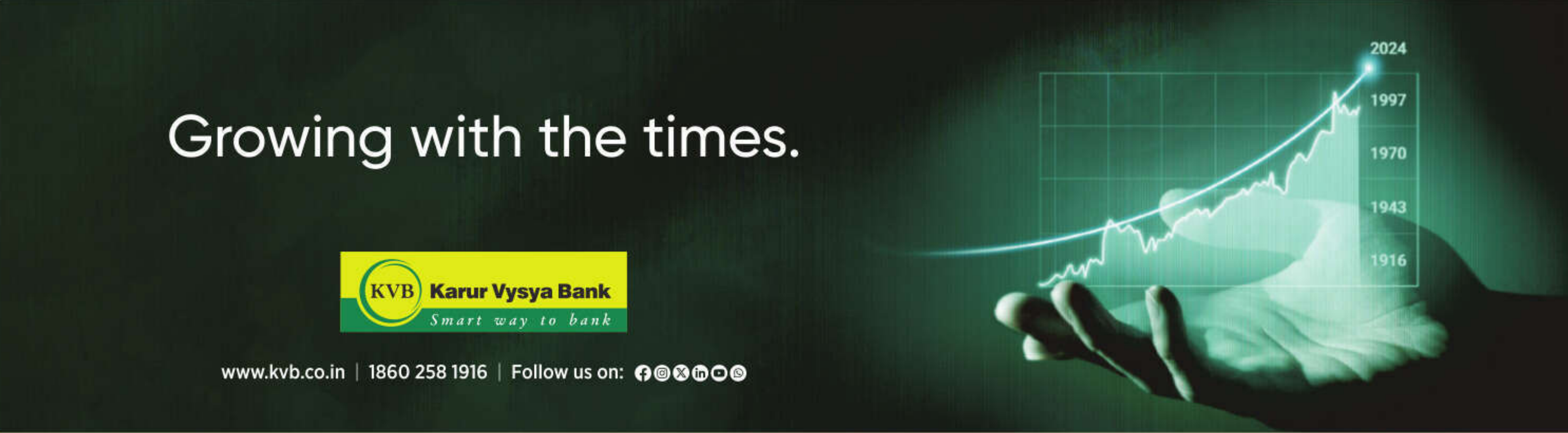
Note :
The above is an extract of the detailed format of financial results for the quarter ended 30-06-2024, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter ended 30-06-2024 are available on the Stock Exchange websites, www.nseindia.com and www.bseindia.com and on the Company's website www.dalmiabharat.com

For and on behalf of the Board of Directors

(Puneet Yadu Dalmia)
Managing Director & CEO
DIN : 00022633

(Gautam Dalmia)
Managing Director &
DIN : 00009758

Place : New Delhi
Date: 18th July, 2024



UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 th JUNE 2024					(₹ in lakh)
TOTAL BUSINESS ₹1,70,059 CR		PARTICULARS	Quarter Ended		Year Ended
			30.06.2024	30.06.2023	31.03.2024
			Unaudited		Audited
TOTAL DEPOSITS ₹92,349 CR	1.	Total income from Operations	267288	221607	986263
TOTAL ADVANCES ₹77,710 CR	2.	Net Profit/(Loss) for the period (before tax, Exceptional and/or Extraordinary items)	61291	48900	210019
	3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	61291	48900	210019
NET PROFIT FOR THE QUARTER ₹459 CR	4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	45865	35863	160481
	5.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	Not applicable		
	6.	Paid - up Equity Share Capital	16094	16048	16088
	7.	Reserves (Including proposed dividend and excluding Revaluation Reserve)	987920 (As on 31.03.2024)	842364 (As on 31.03.2023)	987920 (As on 31.03.2024)
ROA 1.70%	8.	Securities Premium Amount	Not applicable		
	9.	Net Worth	1032237	873983	980282
NIM 4.13%	10.	Paid up Debt Capital/ Outstanding Debt (%)	-	31.33	-
	11.	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
NET NPA 0.38%	12.	Debt Equity Ratio	0.06	0.10	0.07
	13.	Earnings Per Share (Face value of Rs. 2/- each) (for continuing and discontinued operations)*			
a. Basic (₹)		5.70	4.47	19.99	
b. Diluted (₹)		5.70	4.46	19.97	
PCR 94.91%	14.	Capital Redemption Reserve	Not applicable		
	15.	Debenture Redemption Reserve			
SLIPPAGE RATIO 0.89%	16.	Debt Service Coverage Ratio			
	17.	Interest Service Coverage Ratio			

*Not annualized for the quarter.

Note: The above is an extract of the detailed format of quarterly financial results filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results is available on the website of the Bank <https://www.kvb.co.in/about-us/financial-performance/> and stock exchanges at <http://www.nseindia.com> and <http://www.bseindia.com>. For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the National Stock Exchange and can be accessed on <http://www.nseindia.com>.

**For and on behalf of Board of Directors,
B. Ramesh Babu
MD & CEO**

Place: Karur | Date: July, 18, 2024

● ఇవి ముష్టిం వ్యతిరేక విధానాలంటూ అసదుద్దీన్ ధ్వజం

దైవ బాధ్యుల్లో అనే పిలుపున్నాడు" అని ఓపిసే అన్నాడు. ఇదే అతలాసాని ఆయన ఎక్వల్లో తీవ్ర చీకాడు. ముస్లింలను ద్వితీయ శ్రేణి పరిగణించి, తరువాత వారి రహస్య వివేచనా అమలు చేసేందుకు ఈ నిబంధనలుగా ఉన్న అయన దృఢమెత్తాడు. ఇప్పటికీ ఆ హుందాలోని ధాబాలలో ముస్లిం ఉల్లో గలనల విధుల నుండి తొలగించారని అనవచ్చినీ ఆశీర్వాదాడు. ప్రభుత్వం ఒక పద్ధతి కుసన వనిపెట్టడాని అని అయన ప్రత్యేకించాడు. ముఖ్యమంత్రి యోగి అత్యధికాధిక ధైర్యం ఉందే లిఖితపూర్వకంగా ఆదేశాలు జారీ చేయగలగాని డిమాండ్ చేశాడు. యోగి ప్రభుత్వం రాజ్యాంగ విలువలను సమర్థనగలబుడారేందని ధైర్యజ్ఞాపకం. ప్రముఖ బాలివుడ్ నాటక రచయిత జాకబ్ అలీ కుర్రా అ ఈ నిర్ణయాన్ని తప్పుపట్టాడు. "ముఖ్యమంత్రిగారి యుద్ధ విధానం నమీవ భవిష్యత్తులో ఒక నిర్ణయ మతదరమైన ఊర్ధ్వగతం పోలిస్తున్నది" అని తన తాజాకాల రెస్పాన్సులో, హానానా కూడా అనే యుద్ధ ముందు పేరును ప్రముఖంగా, స్పష్టంగా హామీచందాని ఆదేశాలు ఇచ్చారు. ఎందుకంటే? నాజీ జర్మనీలో కన్నేసి మరాఠాలు, ఇళ్లకు ప్రత్యేకమైన గర్భ పథికానా? అని ఎక్వల్లో పిన్న చేశాడు.

● వీధులలో ఘర్షణలు 25 మంది మృతి ● ఒక్కరోజే 18 మంది వరకూ బలి

● 2500 మందికిగాయాలు, ఉద్ధికత ● ఉద్ధోగాలకు పతిభే పాతిపదిక కావాలని డిమాండ్

హా : బంగ్లాదేశ్ లో ఓడల్లోపష్ట కోలా అంశం హిందూగ్రామిని చరిల్లింది. పలు ప్రాంతాలలో చెలరేగిన ఘటనల్లో ఇప్పటి వరకు సాతిక ముంది పనిచేయారు. 2500 మందికిపైగా గాయపడ్డారు. ఒక్క గురువారం హిందూత్వ ఘటన జరిగి కేసునం 18 మంది పలు ఘటనలలో చనిపోయారు. ప్రభుత్వ ద్వేషాగ్రామం రిజిస్ట్రేషన్ కోలా బహుమతి పుల్లిగా నంపుందానాని సామ్యం. దీహింం చేస్తూ దేశ రాజధాని ఢాకా ఇతర చోట్ల విద్యార్థులు తీవ్రస్థాయి నిరసనలకు దిగరుత్తారు. కోలాలు వడ్డు, ప్రతిభి ప్రధాన అని పర్చిలెటిలో పెద్ద వెత్తున విద్యార్థులు ఇశుమియ్యారు. దీనితో విద్యాలయాల అణ్ణుదీపితు నాంయారు. అంతర్రాత పోలీసుహాలు ఇప్పుడు రోడ్లకు చేరాయి. దీనితో పరిస్థితి అదుపుల్లో తప్పింది. గురువారం ఢాకాలో రాంపూరా ప్రాంతంలో విద్యార్థుల గంపు అధికారిక బంగ్లాదేశ్ టిలివిజన్ భవనం తమ ఆధీనంలోకి తెచ్చుకున్నారు. దీని ముందు శాఖాన్ని ధ్వంసం చేశారు. వాహనాలకు నిప్పులయినారు. రోజు చాలా సేపివేతంకా జరిగి లింపులు, సిగ్నల్స్ విచ్ఛిన్నమయి వచ్చింది. వారం రోజులపై నుంచి స్థానిక యూనిట్ లలోకి విద్యార్థులు, ఇతర చోట్ల ఉన్న యువత ధర్నాలు నశలు నిర్వహిస్తూ వస్తున్నారు. ఇప్పుడున్న కోలా వ్యవస్థలో మార్పులకు వీరు పట్టుబడుతున్నారు. ప్రైవేటు సెక్యూరిటీ ఉద్యోగాలకు ఓడల్లోపష్ట విధానాన్ని వీరు వ్యతిరేకిస్తున్నారు. యుద్ధ వీరుల బంధువులకు కూడా కోలా వర్షింపారాదుని కొడుతున్నారు. కేవలం ప్రతిభి అణ్ణాలని డిమాండ్ చేస్తున్నారు. గురువారం ఒక్కరోజు 18 మంది పలు ఘటనలలో చనిపోయారని, 2500 మందికి పైగా గాయపడ్డారని డి గ్రెట్ స్టోర్ పత్రిక తెలిపింది. పలు చోట్ల నిరసనకారులకు, పోలీసులకు, అధికార పార్టీ కార్యకర్తలకు మధ్య పెద్ద వెత్తున ఘర్షణలు జరుగుతున్నాయి. పలు ప్రైవేటు పర్చిలెటు సెలకొని ఉన్న ఢాకాలో ఉత్తర ప్రాంతంలో పెద్ద వెత్తున ఘర్షణలు జరిగి ఉన్నాయి. ఇక్కడ పోలీసులకు నిరసనకారులకు మధ్య యుద్ధంకావాలని ఎర్పడిందింది ప్రైవేటు టీవీ ఛానల్ నాహియో తెలిపింది. పలు ప్రాంతాలలో రవాణా వ్యవస్థ నిలిచిపోయింది. అంతా ప్రశాంతంగా ఉండాలని ప్రధాని షేక్ హాసినా బీజులు నిన్నారు. మరో పైపు దేశంలో కోలా వ్యవస్థ గురించి కేసు సుప్రీంకోర్టు విచారణ పరిధికి చేరింది. వాదనల తీరులపత ఉత్తమది విచారణ అగస్టు 7న తేదికి వాయిదా చేశారు. అయితే నత్తగర విచారణకు తాము వీటిపైన వేస్తామని న్యాయవ్యవస్థ మంత్రి తెలిపారు.

[illegible][illegible][illegible][illegible][illegible][illegible][illegible]